

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.216- IA/496(AHM) 2024
In
C.P.(IB)/159(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Mekaster Finlease Ltd
V/s
Tiaan Consumer Ltd

.....Applicant

.....Respondent

Order delivered on: 14/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Abhishek Parmar, Advocate
For the Respondent :

ORDER

IA/496(AHM) 2024

Learned Counsel for the applicant submits that he has dispatched a physical copy of the service report to this Tribunal, which is not available on the file. He further stated that, through email, all the respondents had been served on 24.04.2024.

Learned Counsel for the further stated that the service upon the respondent No. 4, through registered post could not be affected, who is residing in Uzbekistan due to an incomplete address, as reported by the Postal Authority.

Let affective steps be taken for service upon respondent No. 4 by the applicant, within a period of seven days, from the date of this order.

Re-list on 01.07.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)